
(2022) 02 KL CK 0103

In the High Court Of Kerala

Case No : Writ Petition (C) No. 4482 Of 2022

Haneefa, S/o Cheriya Muhammed Haji APPELLANT

Vs

Land Tribunal (Land Reforms) RESPONDENT

Date of Decision : 11-02-2022

Acts Referred:

Citation : (2022) 02 KL CK 0103

Hon'ble Judges : Murali Purushothaman, J

Bench : Single Bench

Advocate : U.K.Devidas, Mable C.Kurien

Final Decision : Disposed Of

Judgement

Murali Purushothaman, J

1. The petitioner has filed an application for purchase certificate in respect of his property comprised in Sy.No.20/1-22 of Niramaruthur Village in

Malappuram District, before the 2nd respondent, which has been treated as S.M.No.198/2022 as evident from Ext.P1 receipt. According to the

petitioner, though the proceedings in the application for purchase certificate were initiated on 27.01.2022, so far it has not attained finality. The limited

prayer of the petitioner is for a direction to the 2nd respondent to pass orders on S.M.No.198/2022 on the files of the 2nd respondent, within a time

frame.

2. Heard the learned Counsel for the petitioner and the learned Government Pleader for the respondents.

3. In the facts and circumstances of the case and in the nature of the limited prayer sought for by the petitioner, the writ petition is disposed of

directing the 2nd respondent to consider and pass orders on S.M.No.198/2022,

within a period of twenty four months from the date of receipt of a copy of this judgment.

The writ petition is disposed of with the above direction.